

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Hearing Schedule for the month of May, 2014 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
1.5.2014 Thursday At 10:30 A.M.	1.	14/RP/2014	UPCL	Petition under section 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 114 of the CERC (Conduct of Business) Regulations, 1999 for review of the Order dated 20.02.2014 passed by the Hon'ble Commission for determining tariff for the 2/600 Mw power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka. <i>(On admission)</i>
	2.	13/RP/2014	MPPMCL	Petition under section 79 of Electricity Act, 2003 praying for direction to U.P. Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited (MPPCL) due to retention of MPs Share of Power /Non supply of IT from Rihand Matatila Hydel Power Stations to MPSEB. <i>(On admission)</i>
	3.	3/RC/2014	PXIL	Request by Petitioner seeking extension of time to the Petitioner to comply with Order dated 26.02.2013.
	4.	183/MP/2013	RGPPPL	Sale and purchase of power from the Gas Power Station (1967.08 MW) of the Petitioner to Maharashtra State Electricity Distribution Company Limited.
	5.	79/MP/2013	GMRKEL	Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	6.	81/MP/2013	GMREL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
	7.	77/GT/2013	GMRKEL	Approval of tariff of Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.
6.5.2014 Tuesday At 10:30 A.M.	1.	80/MP/2014 with I.A. No. 19/2014	JNUL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for Adjudication of disputes arising out of the Open Access approval granted to the Petitioner for evacuation of Electricity and the terms and conditions of the Bulk Power Transmission agreement. <i>(On admission)</i>
	2.	9/RP/2014	NTPC	Review of Order dated 21.1.2014 in Petition No. 204/GT/2011 regarding approval of generation tariff of Farakka Super Thermal Power Station, Stage-III (1 x 500 MW) for the period from the actual date of commercial operation COD (4.4.2012) to 31.3.2014.
	3.	6/MP/2013	SPL	Compensation due to Change in Law impacting revenues and costs during the Operating period. <i>(For direction)</i>
	4.	14/MP/2013	SPL	Compensation due to Change in Law during the Construction period.
	5.	21/MP/2013	SPL	Compensation due to unprecedented, unforeseen and uncontrollable depreciation of the Indian Rupee. <i>(For direction)</i>
8.5.2014 Thursday At 10:30 A.M.	1.	9/RP/2014	NTPC	Review of Order dated 21.1.2014 in Petition No. 204/GT/2011 regarding approval of generation tariff of Farakka Super Thermal Power Station, Stage-III (1 x 500 MW) for the period from the actual date of commercial operation COD (4.4.2012) to 31.3.2014.
	2.	197/TT/2012	PGCIL	For Tanakpur-Bareilly Transmission Line at Sitarganjand ICT-I at Sitarganj along with associated bays under System Strengthening Scheme in Uttaranchal in NR.

	3.	174/MP/2013	PGCIL	Remove Difficulties of the CERC (Standards of Performance of Inter- State transmission Licensees), Regulations 2012 read with Regulation 24 and 111 of CERC Conduct of Business Regulations, 1999 to relax the performance parameters stated in the CERC (Standards of Performance of Inter -State transmission licensees) Regulations, 2012. <i>(On admission)</i>
	4.	309/MP/2013	OTPC	For removal of Cap Rate applied on infirm power injected by 726.6 (2X363.3) MW Palatana Combined Cycle Gas Based Power Project of ONGC Tripura Power Company Limited for the period from synchronization of Unit-I to the COD of the project. <i>(On admission)</i>
	5.	10/MP/2014	SSL	For a direction from this Hon'ble Commission to the respondent to refund the Back-up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008. <i>(On admission)</i>
	6.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income Tax pursuant to the Order dated 20.09.2012 passed in Petition No 15 of 2010 by the Hon'ble Commission and Order dated 03.07.2013 in Appeal No 250 of 2012 passed by the Hon'ble Appellate Tribunal for Electricity.
	7.	114/MP/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code.
	8.	121/MP/2011	NTPC	Petition for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.
	9.	64/MP/2013	DVC	In respect of power supply related disputed issue raised by Jharkhand State Electricity Board.
	10.	159/MP/2013	APCPL	Revision of UI Accounts in respect of despatch of electricity from the Indira Gandhi Super Thermal Power Project of Aravali Power Company Limited at Jhajar.
	11.	317/MP/2013	NPPL	Petition for the relinquishment of the long term open access under the Bulk Power transmission Agreement dated 07.06.2010 and return of bank guarantee.
	12.	9/MP/2014	IEX	For extension of time frame for compliance with regulation 19(1) (i) read with regulation 20 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 relating to maximum shareholding limits prescribed therein.
	13.	7/RP/2014	SLDC, APTRANS CO	Review of Commission's Order dated 19.12.2013 in Petition No. 263/MP/2012 of SLDC relating to maintaining and ensuring integrated secured grid operation in Southern Region in Terms of Regulation 5.2 of IEGC.
13.5.2014 Tuesday At 10:30 A.M.	1.	283/TDL/2013	PPPPL	Application for grant of inter-State trading licence.
	2.	53/MP/2014	EMCO	Petition regarding Power Purchase Agreement dated 21.03.2013 executed between EMCO Energy Limited and Electricity Department Dadra and Nagar Haveli for recovery of capacity Charges arising due to non-scheduling of power as per the terms of the Power Purchase Agreement. <i>(On admission)</i>
	3.	60/MP/2014	KSEB	Seeking time extension for implementing Hon'ble Commissions Order dated 19.12.2013 in Petition No 263/MP/2012 filed by SRLDC before Hon'ble CERC in the matter of SCADA visibility of AUFR DF/DT protection scheme in Kerala system. <i>(On admission)</i>
	4.	32/MP/2014	ENICL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service. <i>(On admission)</i>

	5.	64/MP/2014	SMSKL	Petition under Section 142 of the EA, 2003 read with Regulations 3 (4) and 14 of the CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. <i>(On admission)</i>
	6.	51/MP/2014	CBPTCL	Application for grant of approval u/s 17.3 of EA 2003 to Cross Border Power Transmission Company Limited for creating Securities in favour of Power Finance Corporation Limited by way of Hypothecation of Movable & Immovable Assets of 400 KV D/C Muzaffarpur to Sursand section falling in Indian territory side of Indo-Nepal Cross Border Transmission Line from Muzaffarpur (India) to Dhalkebar (Nepal) on behalf of the Applicant Company.
	7.	5/MP/2014	Electricity Deptt., Govt. of Goa	Petition under Section 79(i) (c) and 79(i) (k) of the Electricity Act, 2003 read with Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission Charges and losses) Regulations, 2010 and regulations 110,111,112, 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	8.	30/MP/2014	NLDC	Grant of Connectivity as per Regulation 8(2) and 8(4) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 and Regulation 4 (2) and 6(6) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007.
	9.	68/MP/2013	NLC	Revision of pooled lignite price on account of inclusion of Mine-II Expn.
	10.	65/MP/2013	NLC	Increase in O&M expenses incurred by NLCs Mines on account of Wage Revision and pay revision to CISF in NLC Mines.
	11.	160/MP/2013	APCPL	Scheduling and Dispatch of electricity from the Indira Gandhi Super Thermal Power Project of the petitioner at Jhajjar.
	12.	153/MP/2013	PGCIL	Approval for execution of transmission system required in connection with grant of Connectivity to NCC Power Projects limited.
	13.	105/TT/2013	PGCIL	Approval of transmission tariff for, 3 Phase Bus Reactor at 400 KV Balipara SS under Transmission System associated with of Kameng HEP.
	14.	102/TT/2013	PGCIL	Transmission Tariff for Thermal Powertech Corporation India Limited-Nellore Pooling Station and other elements.
	15.	165/TT/2013	PGCIL	Transmission Tariff from DOCO to 31.03.2014 for LILO of existing Bangalore-Salem 400 KV S/C at Hosur (Ant. DOCO: 01.11.2013) under SS-XVIII in SR Grid.
	16.	106/TT/2013	PGCIL	Transmission tariff of Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects.
20.5.2014 Tuesday At 10:30 A.M.	1.	76/MP/2014	SCPL	Petition for reduction of Long Term Open Access from 60 MW to 30 MW (Unit-I, 15 MW, Unit-II 15 MW) and refund of the excess transmission charges paid by the petitioner as per the Bulk Power Transmission Agreement dated 30.4.2009. <i>(On admission)</i>
	2.	79/MP/2013	GMRKEL	Agreement between GMR Energy Limited and PTC India Limited for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	3.	81/MP/2013	GMREL	Compensation due to Change in Law impacting revenues and costs during the Operating Period.
	4.	77/GT/2013	GMRKEL	Approval of tariff of Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited.

	5.	80/MP/2014 with I. A. No. 19/2014	JNUL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for Adjudication of disputes arising out of the Open Access approval granted to the Petitioner for evacuation of Electricity and the terms and conditions of the Bulk Power Transmission agreement.
	6.	13/MP/2014	NEEPCO	Petition for allowing recovery of energy Charge shortfall during the period of 2009-14 as well as the modification of design energy for the succeeding years for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).
	7.	001/SM/2014	Suo-Motu	Non-Compliance of the Central Electricity regulatory Commission (Sharing of Inter-State Transmission charges and losses) Regulations 2010.
	8.	55/TT/2014	UTL	Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the transmission System being established by the Unchahar transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.
	9.	56/TL/2014	UTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, terms and Conditions for Grant of transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Unchahar Transmission Limited.
	10.	324/TL/2013	DMTCL	Transmission License to Darbhanga- Motihari transmission Company Limited.
	11.	326/TL/2013	PKTCL	For grant of Transmission License to Purlia & Kharagpur Transmission Company Limited.
	12.	287/TT/2013	PGCIL	Transmission Tariff for (1) 400 kv D/C (Quad) Vadodara- Asoj Transmission Line along Part of IPP Projects in Chhatisgarh (for direct interconnection with 400 KV D/c Vadodara-Pirana Tr. Line) by passing Vadodara Pooling SS under interim arrangement in Western Region for tariff block 2009-14 period.
	13.	289/TT/2013	PGCIL	Transmission tariff for 400 KV Vadodara-Pirana T/L along with associated bays at pirana S/S (for direct inter-connection with 400 kv D/C Vadodara Asoj T/L Under interim contingency scheme) (Ant.DOCO-01.01.2014) under Transmission System for IPP Generation projects in Madhya Pradesh & Chhattisgarh in Western Region for tariff block 2009-14 period.
	14.	267/2010	PGCIL	Transmission tariff for Barh-Balia kV D/C (Quad) line under Transmission System associated with Barh - Generation Project (3x660MW) in Eastern Region from DOCO (1.07.2010) to 31.3.2014.
	15.	227/TT/2013	PGCIL	Revised transmission tariff for Barh - Balia 400 KV D/C (Quad) line along with associated bays at Balia S/s after approval of RCE under transmission System associated with Barh Generation Project (3X660MW) in ER.
22.5.2014 Thursday At 10:30 A.M.	1.	73/MP/2014	JTCL	Petition under Section 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework for tariff-based competitive bidding for transmission service. <i>(On admission)</i>
	2.	63/MP/2014	PGCIL	Petition for approval Power to relax for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Wagoora Sub-Station for the year 2012-13 in Northern Region.
	3.	71/MP/2014	PGCIL	Extension of the required commercial operation date (RCOD) of

				Western Region system strengthening scheme-II (Project B) up to 01.01.2014. <i>(On admission)</i>
	4.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering Petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new Coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and Levy MAT as per amendment of Section 115JB of I.T Act, 1961.
	5.	10/RP/2014 with I. A. No. 21/2014	SLDC, MP	Review of Order dated 18.12.2013 passed in Suo Motu Petition NO 208/SM/2011 on the implementation of the Automatic Demand Management Scheme in terms of the CERC (IEGC) Regulations, 2010.
	6.	331/SM/2013	Suo-Motu	Non compliance of CERC (procedure, terms and condition for grant of transmission Licence and other related matters) regulations 2009.
	7.	005/SM/2014	Suo-Motu	Non-compliance of Regulation 5.4.2 (d) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
	8.	006/SM/2014	Suo-Motu	Non-compliance of Regulation 5.2 (n) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for ensuring security of the Northern regional grid as well as the interconnected Indian grid.
	9.	007/SM/2014	Suo-Motu	Non Compliance of Commissions direction dated 26.9.2012 in Petition No 168/MP/2011.
	10.	I. A. Nos. 14/2014 & 18/2014 in 224/TT/2012	NETCL	Petition for splitting of tariff into sub-section-wise i.e. (i) Byrnihant-Azara and (ii) Azara-Bongaigaon section of the III Asset vis Byrnihant-Bongaigaon of 400 kV D/C Twin Mose Palatana-Bongaigaon Transmission Line in North East Transmission Company Limited, Gurgaon (NETC).
	11.	70/GT/2013	NTPC	Tariff for Vindhyachal Super Thermal Power Station Stage-IV (1000 MW).
	12.	69/GT/2013	NTPC	Approval of Tariff of Mauda Super Thermal Power Station Stage-1.
	13.	205/GT/2013	NTPC	Determining tariff of Rihand Super Thermal Power Station Stage-III (1000 MW).
27.5.2014 Tuesday At 10:30 A.M.	1.	85/MP/2013	WRLDC	Issues related to declaration of COD and Scheduling of M/S SASAN Power Limited, UMPP. <i>(For direction)</i>
	2.	33/MP/2014	TPDDL	Disputes arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the CERC (Terms and Conditions of Tariff) Regulations 2009.
	3.	170/MP/2013	JPL	Disputes pertaining to the Composite scheme of supply for power to Uttar Haryana & Dakshin Haryana Bijli Vitran Nigam Limited.
	4.	319/MP/2013	TPDDL	Petition seeking a declaration of COD declared by the generating company was illegal and not in accordance with the terms of the PPA and prudent utility practices.
	5.	19/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	6.	20/MP/2013	PGCIL	Revocation of license and for vesting of the project in CTU.
	7.	321/TL/2013	PTCL	Grant of Inter State transmission License to the Applicant alongwith Affidavit.

	8.	001/TT/2014	PTCL	Adoption of Tariff for the Transmission System to be established by the Petitioner awarded under a competitive bidding process alongwith Affidavit.
	9.	7/RP/2014	SLDC, APTRANS CO	Review of Order dated 19.12.2013 passed by the Hon'ble Commission in Petition No 263/MP/2012 of SLDC relating to maintaining and ensuring integrated secured grid operation in Southern Region in Terms of Regulation 5.2 of IEGC.
29.5.2014 Thursday At 10:30 A.M.	1.	80/TDL/2013	RRECI	Application for grant of a license for trading in electricity.
	2.	62/MP/2013	KBUNL	Adjudication of disputes between the KBUNL and BSPHCL.
	3.	75/MP/2014	PGCIL	Petition for approval for reimbursement of additional expenditure towards deployment of special security forces (CISF) at Salakati and Bongaigaon Sub-Stations for the year 2012-2013 in Eastern and North Eastern region.
	4.	207/TT/2012	PGCIL	Transmission tariff of Elements from DOCO to 31.03.2014 for assets (6 nos. Bus Reactors-part-IV) under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in NR for 2009-14 period.
	5.	87/MP/2014	NTPC	Seeking Commission's permission to allow extension of the period for extension of infirm power for testing including full load testing of Unit #IV (660 MW) of Barh STPP (stage II, 2X660 MW) beyond six months from initial synchronization.
	6.	183/MP/2013	RGPPL	Sale and purchase of power from the Gas Power Station (1967.08 MW) of the Petitioner to Maharashtra State Electricity Distribution Company Limited.
	7.	15/RP/2014	NTPC	Review of the Order dated 22.02.2014 passed by the Hon'ble Commission in Petition No 184/TT/2011 approving the transmission tariff of ATS of Pallatana Gas Based Power Project and the Bonaigaon Thermal Power Station in North Eastern Region for the tariff period from 01.04.2009 to 31.03.2014. <i>(On admission)</i>
	8.	284/GT/2013	NTPC	Petition for revision of tariff for Feroze Gandhi Unchahar Thermal Power Station, St-I from 1.4.2009 to 31.3.2014 after truing up exercise.
	9.	197/GT/2013	NLC	Fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Barisingassr Thermal Power Station
	10.	219/GT/2013	DVC	Approval of tariff for Koderma Thermal Power Stations Unit # 1 and 2 (2X500MW = 1000 MW).

Sd/
(T. D. PANT)
Deputy Chief (Legal)
26.5.2014